

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.114**  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

M/s. Stressed asset Stabilization Fund (SASF) .... Petitioner/Applicant  
v.  
M/s. Jain Studio .... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 01.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Pathik Chaudhary, Adv.

**ORDER**

List the matter for further consideration on 08.07.2021.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**